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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 309/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Darshana Jayesh Thakkar
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KIRAN SHAH	C.N.	Applicant	Kiran Shah
2.	Dharmesh Shah		Resp. No-6	D. Shah
3.	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	<u>M. Godiawala</u>
	For SATYEN ISRANI			

ORDER

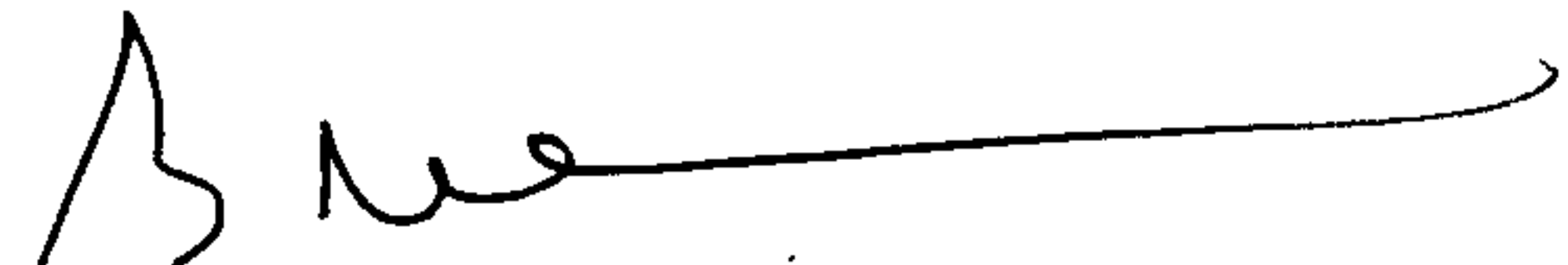
Learned FCA Mr. Kiran Shah present for Applicant: Mr. Dharmesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**